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**(2021) 07 SEBI CK 0191**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No. 583, 584, 887 Of 2021, Appeal No. 406, 408, 483, 491 Of 2020, 100, 101, 102, 337, 338, 339 Of 2021

Gurmeet Singh And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 27-07-2021

**Acts Referred:**

**Citation :** (2021) 07 SEBI CK 0191

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Kushal Shah, Prakash Shah, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

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**Judgement**

1. An application has been filed by the respondent bringing on certain documents on record. Let a reply be filed by the appellants to the misc.

applications filed by the respondent within three weeks. List on September 09, 2021.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.